

**O.I.H.**

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 3378  
TO BE ANSWERED ON MARCH 12, 2026**

**LAND ACQUISITION BY DDA**

**NO. 3378. SHRI RAMVIR SINGH BIDHURI:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) the amount of compensation provided to farmers whose land is acquired by the Delhi Development Authority (DDA) in Delhi;**
- (b) the date on which this compensation rate was revised last; and**
- (c) whether there is any proposal under consideration to revise the same and if so, the details thereof?**

**ANSWER**

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI TOKHAN SAHU)**

- (a): Delhi Development Authority (DDA) has informed that DDA does not acquire land and the acquisition work including compensation given to farmers/individuals are being dealt by Government of National Capital Territory of Delhi. Further, Govt. of NCT of Delhi has informed that no such information is available with them.**
- (b): Govt. of NCT of Delhi has informed that as per their record, the last rate was revised vide Land & Building Department of Govt. of NCT of Delhi order dated 24.01.2008.**
- (c): Govt. of NCT of Delhi has informed that no such proposal is under consideration.**

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